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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% **Date of Decision: 14th August, 2026**

CNR No. DLHC010285972026

+ **CONT.CAS(C) 1132/2026**

SHAILENDRA MOHAN UPADHYAYAPetitioner

Through: Mr. Yaduven Rao, Advocate.

versus

DELHI POLICE PUBLIC SCHOOL & ANR.Respondents

Through: Mr. Manish Gupta with Mr. Prateek Gupta, Ms. Sowmya China, Ms. Riya, Ms. Shipra Bhardwaj and Ms. Payal Singh, Advocates.
(M): 9205972528

CORAM:

HON'BLE MS. JUSTICE MINI PUSHKARNA

MINI PUSHKARNA, J (ORAL):

1. The present petition has been filed alleging wilful and deliberate disobedience of the order dated 28th October, 2025, passed by this Court in *W.P.(C) 15674/2025*.

2. The order dated 28th October, 2025, reads as under:

"1. This writ petition is filed for quashing the suspension order dated 16.08.2023.

2. The brief facts are that the petitioner was appointed as Trained Graduate Teacher (TGT) Physical Education with respondent no.1 (for short 'school'). The petitioner was relieved from duties on 09.07.2001. The petitioner was successful in challenging the order dated 09.07.2001 and the order was upheld up to the Supreme Court. In October, 2015, the petitioner was



reinstated. On 04.08.2023, FIR No.226/2023 was registered at P.S. Safdarjung Enclave under Sections 354 and 506 IPC & Section 10 of the POCSO Act and the petitioner was arrested. On 16.08.2023, the impugned order of suspension was passed.

3. *Learned counsel for the petitioner submits that the petitioner was acquitted on 16.05.2025 in criminal case arising from FIR No.226/2023, yet the suspension continued.*

4. *Learned counsel for the school submits that vide communication dated 05.06.2025, the petitioner was directed to submit the documents mentioned therein but till date the needful has not been done.*

5. *Learned counsel for the petitioner, on instructions from the client present in court as identified by learned counsel, submits that the documents asked for in pursuance to communication dated 05.06.2025 shall be submitted by 04.11.2025.*

6. *Learned counsel for school submits that the documents are asked for to reveal as to whether the allegations in the criminal case were similar as in the departmental proceedings or not.*

7. *Without commenting upon the merits of the case, this petition is disposed of with direction that in the eventuality of the petitioner filing a response to the communication dated 05.06.2025 and complying with the directions therein, the respondents within two weeks of receipt of response shall consider the matter and pass a speaking order with regard to the suspension of the petitioner.*

8. *Needless to say that the petitioner shall be at liberty to avail remedies in accordance with law, if aggrieved of the decision."*

3. Perusal of the aforesaid order shows that the said writ petition had been filed seeking quashing of the Suspension Order dated 16th August, 2023, issued by respondent no. 1-school against the petitioner. By way of the aforesaid order, it has been directed that upon the petitioner filing a response to the communication dated 05th June, 2025, issued by the respondent no. 1-school, a Speaking Order shall be passed by respondent no. 1-school with regard the suspension of the petitioner.

4. Today, learned counsel appearing for respondent no. 1-school has



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handed over to this Court, orders dated 06th August, 2026, passed by them, which read as under:

	DELHI POLICE PUBLIC SCHOOL B-4, SAFDARJUNG ENCLAVE, NEW DELHI-110029 TELEPHONE NO.: 8130996770, 7683071791 CBSE Aff. No.: 2730240, D.O.E. ID: 1719116 www.delhipolicepublicschool.com, e-mail: dpps.school@gmail.com
<i>Item 9 CR / 1418</i>	Ref. No.: DPPS/ 1101 Date: 6/08/26
<u>ORDER</u>	
The Departmental Action Committee (DAC) constituted to initiate Departmental Enquiry against Mr. Shailendra Mohan Uppadhyaya , TGT (Physical Education), stands dissolved after having the approval of the Competent Authority.	
 Ruby Malhotra Principal/DPPS/SJE	
Copy forwarded for information to: 1. Sh. Devesh Chandra Srivastva, IPS Special CP/Law & Order -1 2. Ms. Aishwarya Singh Addl.DCP-1/South District Chief Manager/DPPS/SJE 3. Nominee of DOE DDE South Zone-23 4. Ms. Ruby Malhotra Principal,DPPS/SJE Member Secretary 5. Ms. Ekta Taneja PGT Biology Teacher's Representative	



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**DELHI POLICE PUBLIC SCHOOL**

B-4, SAFDARJUNG ENCLAVE, NEW DELHI-110029

TELEPHONE NO.: 8130996770, 7683071791

CBSE Aff. No.: 2730240, D.O.E. ID: 1719116

www.delhipolicepublicschool.com, e-mail: dppschoo@gmail.com

Ref. No.: DPPS/1102

Date: 6/08/26

ORDER

The Competent Authority is pleased to revoke the suspension of Mr. Shailendra Mohan Uppadhyaya, TGT Physical Education with effect from 30.09.2025. In terms of the order dated 28.10.2025 passed by the Hon'ble High Court of Delhi in W.P.(C) 15674/2025, titled as "SHAIENDRA MOHAN UPPADHYAYA vs. DELHI POLICE PUBLIC SCHOOL & ANR." and a copy of the same was supplied by Mr. Shailendra Mohan Uppadhyaya only on 12.12.2025 after the direction of the Hon'ble High Court of Delhi.

The intervene period from 04.08.2023 to 30.09.2025 shall be treated "Not Spent on Duty" strictly under the principle of "No Work No Pay" as the same was not attributed to any fault on account of the employer.

Ruby Malhotra
Principal/DPPS/SJE

Copy to: -

1. Chief Manager
2. DDE, Zone-23
3. Mr. Shailendra Mohan Uppadhyaya

5. Perusal of the aforesaid orders show that the Suspension Order dated 16th August, 2023, issued against the petitioner has been revoked by respondent no. 1-school.
6. Accordingly, no further orders are required to be passed by this Court



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in the present matter.

7. In case, the petitioner has any other grievance with regards to his suspension, he is at liberty to seek remedies, available to him, in accordance with law.

8. With the aforesaid directions, the present petition is accordingly disposed of.

MINI PUSHKARNA, J

AUGUST 14, 2026

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